

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1449 of 2019**

**In the matter of:**

**Pandurang Shinde**

**....Appellant**

**Vs.**

**Industrial Development Bank of India & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Gautam Kumar, Advocate.**

**Respondents: Mr. Abu John Matthew and Ms. Ritambhara Garg,  
Advocates for R-1.**

**Ms. Udit Singh, Advocate for R-2 (RP).**

**ORDER**

**31.01.2020:** Ms. Udit Singh, Advocate appearing for Respondent No. 2 (Resolution Professional) seeks and is allowed one week's time to file reply affidavit alongwith vakalatnama. Respondent No. 1 has already filed its reply, which is taken on record. Rejoinder, if any, may be filed by the Appellant within one week of Resolution Professional's reply.

Post the appeal 'for admission (after notice)' on **25<sup>th</sup> February, 2020.**

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

**[Justice Venugopal M.]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

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